

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER: 22.4.2004

OA 344/2003

N.K. Thawani son of Late Shri Kimat Rai Thawani by Caste Sindhi, aged about 59 years, resident of Plot No. 995, Kishan Marg, Barkat Nagar, Jaipur. Presently working as APM HSG-II, Jaipur General Post Office, Jaipur.

Applicant

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General Rajasthan, Circle, Jaipur.
3. Sr. Superintendent Post Offices, Jaipur City Dn., Jaipur.

Respondents

Mr. P.N. Jatti, Counsel for the applicant.

Mr. N.C. Goyal, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

- "(i) That by a suitable Writ/order/direction the impugned order vide Annexure A/1, A/2 and A/3 dated 12.6.03, 9.6.03 and 19.6.03 be quashed and set aside and further the respondents be directed to treat the seniority of the applicant prior to the issuance of the orders dated 9.6.03, 12.6.03 and 19.6.03.
- (ii) The humble applicant be considered for the further regular promotion as per the seniority before 9.6.03, 12.6.03 and 19.6.03.
- (iii) Any other relief which the Hon'ble Bench deems fit."

2. Notice of this application was given to the respondents. The respondents have filed reply.

44

3. We have heard the learned counsel for the parties. The learned counsel for the applicant submits that since the applicant has retired, as such the relief as prayed for by him in the OA does not survive.

4. In view of the submissions made by the learned counsel for the applicant, we are of the view that the OA has become infuctuous. As such, the same is disposed of accordingly. No costs.

AKB
(A.K. BHANDARI)
MEMBER (A)

AHQ

MLC
(M.L. CHAUHAN)
MEMBER (J)